

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

29.

C.P.(IB)/189(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.05.2024

NAME OF THE PARTIES: ETC - Energy Therapy Co. Private Limited
Vs
Lancelot John Dsouza

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. No representation on behalf of the Financial Creditor.
2. Final chance is given to the Financial Creditor to appear and argue the case, failing which, the matter will be dismissed on account of non-prosecution.
3. List this matter on 19.06.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)